Under the scheme of the Terrorist Affected Areas (Special Courts) Act, 1984, the classification of offences is on the basis of the nature of offences and not on the basis of persons alleged to have committed those offences. Certain offences are mentioned in the Schedule to the Act and persons committing these offences in a terrorist affected areas are treated equally. Thus, no distinction has been made between one offender and the other offender committing the same offence.

It is not correct to say that real case relating to actual terrorists are kept pending. The cases are taken up by the Special courts for trial according to the roster fixed by the Presiding Officers of the Special Courts.

(b) According to the available information as on 22nd March, 1985 the number of trials which have so far been completed by the Special Courts in Punjab is 1976. The number of cases which have ended in conviction after trial is 1785. Of the cases resulting in conviction, the number of cases in which accused are reported by the State Government of Punjab to have confessed the charges is 744. The number of cases in which appeal has been preferred by the Governemnt is 15.

(c) As on 22nd March, 1985, the number of cases which were pending in the Special Courts in Punjab is 3264. The number of accused involved in the pending cases is being collected and will be. laid on the Table of the House.

Formation of Committee consisting of British M.Ps. to revive the so-called "Kashmir issue"

1282. SHRI CHATURANAN MISH-RA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to a news report which appeared in the Indian Express of the 16th March, 1985 regarding certain Members of the British Parlament having formed a committee to revive the so-called "Kashmir issue"; and

(b) if so, what are the details thereof and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) Yes, Sir.

(b) According to available reports. some British Members of Paliament participated in a meeting held on 13th March, 1985, in London at which a decision was taken to form a so-called reportedly Committee on Kashmir

The State of Jammu and Kashmir is an integral part of India. The holding of such a meeting and the participation of British MPs in it are, therefore, both objectionable and regrettable.

Our High Commission in London has been in touch with all concerned in this regard.

ज्र.मीण तथा शहरी क्षेत्रों में ग्राय में ग्रन्तर

1283. श्री हक्मदेव नारायण यादवः क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में पिछले तीन वर्षों में शहरी तथा ग्रामीएा क्षेत्रों में अधिकतम ग्रौर न्यनतम ग्राथ में कितना अन्तर बढा है; ग्रौर

(ख) उक्त अन्तर को कम करने के लिए सरकार द्वारा क्या कदम उठलि जा रहे 충 ?

योजना मंत्रालय में शाज्य मंत्री (श्री के ज्या रेज नाराधनन) : (क) जया (ख) देश में पिछले तीन वर्षों में शहरी तथा ग्रामोण क्षेत्रों में ग्राधिकतम ग्रार न्यनतम ग्राय में ग्रन्तर के संबंध में सूचना उपलब्ध नहीं हैं। तथापि सरकार ग्रामीएए तथा शहरी दोनों क्षेत्रों में जनसंख्या के कमजोर वर्गों को ऊ पर उठाने के लिए अनेक योजनाएं कार्या-न्वित कर रही है। ग्रामीण क्षेत्रों में एकीकृत ग्रामीण विकास कार्यक्रम, राष्ट्रीय ग्रामीण

to Questions

रोजनार कार्यक्रम तथा ग्रानींग भूमिहीत श्रमिक रोजगार ग्राख्वासन कार्यक्रम चल रहे हैं । शहरी क्षेत्रों में कमजोर वर्गों की दशा सुधारने के जो कार्यक्रम हैं उनने गन्दी बस्तिओं का वातावरण सुवारना, ग्राधिक रूप से पिछड़े वर्गों के लिए भवन निर्माण कार्यंत्रम कार्यान्वित करना ग्रौर विस्तृत सार्वजनिक वितरण कार्यकम आते हैं।

Development of Environment of Industrial Cities

1284. SHRI RAMKRISHNA MAZUM-DER: Will the PRIME MINISTER b: pleased to state:

(a) whether Government have any proposal of time-bound programme for the development of environment of industrial cities and all the capitals of the States in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHR1 VIR SEN); (a) No, Sir.

(b) Does not arise. 2. 2. 2. 2. 2.

Implementation of the Mandal Commission Report

1285. SHRI V. GOPALSAMY. SHRI L. GANESAN:

Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Starred Question 432 given in the Rajya Sabha on the 23rd August, 1984 and state:

(a) whether Government have since elicited public opinion on the list of backward classes recommended by the Mandal Commission:

(b) whether Government have received comments from all State Government on the Mandal Commission Report.

(c) if not, the State Government which have not yet forwarded their comments; and

(d) what steps are being taken by the Central Government to implement the Mandal Commission report?

THE MINISTER OF STATE IN THE AFFAIRS MINISTRY OF HOME (SHRIMATI RAM DULARI SINHA): (a) to (c) The modalities for eliciting

public opinion on the Report of Mandal Commission are under consideration of the Government. Comments from most the State Governments have been received. However, final comments from the Governments of Bihar, Gujarat. Kerala Madhya Pradesh, Mahərashtra and Rajasthan have not yet been received.

(d) As indicated above, at this stage, modalities for eliciting public opinion are being considered.

Construction of New Cettages in the ITDC Hotel at Mahabalipuram

1286. SHRI V. GOPALSAMY: SHRI L. GANESAN:

Will the PRIME MINISTER be pleased to refer to reply to Uustarred Question 2463 given in the Rajya Sabha on 21st August, 1984 and state:

(a) whether any provision has been made in the Sixth Five Year Plan for addition of new cottages in the ITDC hotel at Mahabalipuram;

(b) if so, what are the funds allotted therefor; -----

(c) what portion of the above funds has so far been utilized; and

(d) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (d) No separate allocation exists in the ITDC's Sixth Five Year Plan (1980-85) for addition of new cottages in its Hotel at Mahabalipuram. However, a lump sum provision of Rs 100 lakhs has been made for expansion of some of the existing hotels and travellers' lodges, including Temple Bay Ashok Beach Resort at Mahabalipuram.

Construction of new cottages in the above Hotel is not considered necessary at this stage, as adequate accommodation has been provided by private sector.